

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3915  
ANSWERED ON:21.03.2013  
FINANCIAL IRREGULARITIES IN WAKF BOARDS  
Reddy Shri Magunta Srinivasulu

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether financial irregularities in the Wakf Boards have come to the notice of the Union Government;
- (b) if so, the details thereof and the reasons therefor during the last three years and the current year; and
- (c) the steps being taken by the Union Government to recover the misappropriated funds immediately?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a) to (c) The State Wakf Board (SWB) in a State is established by the respective State Government under the provisions of Section-13 of the Wakf Act, 1995. As per Section-80 of the Wakf Act, 1995, the accounts of the State Wakf Boards is audited and examined annually by auditors appointed by the State Government. Further, Section-81 empowers the State Government to examine the auditor's report and may call for explanation of any person in regard to any matter mentioned therein, and shall pass such orders on the report as it thinks fit. The irregularities of finance in Wakf Boards are, therefore, dealt by the respective State Government.